

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ "ए" अहमदाबाद।
IN THE INCOME TAX APPELLATE TRIBUNAL
"A" BENCH, AHMEDABAD

(through web-based video conferencing platform)

BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT
MEMBER AND MS. MADHUMITA ROY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 38/Ahd/2019
Asstt.Year : 2012-13

Mukesh D. Manglani, 1215/1, Opp. Swaminarayan Complex, Bamroli Road, Godhra-389001 PAN : ADFPM 4846 A	Vs	The Dy. Commissioner of Income-tax, Central Circle-1, Vadodara
अपीलार्थी/ (Appellant)		प्रत्यर्थी/ (Respondent)
By Assessee :		Withdrawal application
By Revenue :		Shri S.S. Shukla, Sr DR

सुनवाई की तारीख/Date of Hearing : 12/11/2021
घोषणा की तारीख/Date of Pronouncement: 17/11/2021

आदेश/ORDER

PER PRADIP KUMAR KEDIA, AM:

The assessee is in appeal before the Tribunal against the order of the learned Commissioner of Income-tax (Appeals)-12, Ahmedabad dated 15.11.2018 passed for Assessment Year 2012-13.

2. At the time of hearing before us, none appeared on behalf the assessee. However, vide application dated 30.10.2021, the assessee has submitted that he has opted to avail the benefits of "Vivad Se Vishwas Scheme 2020" and also submitted that he had already deposited the required amount as per Form No.3 issued by the Designated Authority under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020. The application of the assessee dated 30.10.2021 requesting for withdrawal of appeal under the said scheme is also placed on record.

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3. The learned Departmental Representative submitted that he has no objection to the withdrawal of the appeal in the circumstances narrated on behalf of the assessee.

4. We have considered the submission of the assessee for withdrawal of the appeal under the Scheme "Direct Tax Vivad se Vishwas 2020". In the light of aforesaid request made by the assessee vide his application dated 30.10.2021, the appeal of the assessee is dismissed as withdrawn. However, in the event, the assessee fail to avail the benefit of "Vivad se Vishwas Scheme" for any bonafide reasons, then the assessee will be at liberty to seek restoration of original appeal for hearing before the ITAT in accordance with law.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Court on 17th November 2021 at Ahmedabad.

Sd/-

Sd/-

(MADHUMITA ROY)
JUDICIAL MEMBER

Ahmedabad, Dated 17/11/2021

M

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

TRUE COPY

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./ Asstt.Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद/ ITAT, Ahmedabad